

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI**

**Original Application No. 66 of 2017 (SZ)**

Vallapureddy Gari Govardhan Reddy & Ors.

..Applicant(s)

**Vs**

Union of India Rep. by its Secretary to the Government,  
Ministry of Environment, Forests  
and Climate Change and Ors.

...Respondent(s)

**MEMO FILED ON BEHALF OF THE 1<sup>ST</sup> RESPONDENT**

1. The instant matter pertains to O.A. No. 66 of 2017 titled Vallapureddy Gari Govardhan Reddy & Ors. v. Union of India & Ors. before Hon'ble NGT (SZ) while disposing of the matter, the Tribunal vide order dated 12/05/2022, inter-alia directed the Ministry to conduct an Environmental Impact Assessment study regarding the Risk Lifecycle Assessment study and also the probable pollution that is likely to be caused on account of each type of Nano industries including the Precipitated Calcium Carbonate unit and after conducting a thorough study, take a decision as to whether the units which are adopting nanotechnology are required to obtaining prior EC and if so, make necessary amendment in the EIA Notification in this regard, within a period of one year.

2. In view of the above-mentioned direction of Hon'ble NGT, the Ministry, vide letter dated 01.11.2022, requested the Director of CSIR-Indian Institute of Toxicology Research, Lucknow (CSIR-IITR) for expressions of interest and financial requirements, if any, for carrying out the study. CSIR-Indian Institute of Toxicology Research, Lucknow (CSIR-IITR), vide email dated 22.11.2022, submitted its proposal for carrying out the proposed risk lifecycle assessment study or a total budget of Rs. 253.228 Lakhs (inclusive of 18% GST) in a time period of 18 months from the date of approval and release of

funds to CSIR-IITR. However, the proposal submitted by IITR was not clear with respect to the direction of NGT.

3. Subsequently, a meeting was convened under the chairmanship of JS (IA-Policy) on 07/06/2023 along with representatives of CSIR- IITR and IA - Policy to seek clarification on their proposal vis-à-vis the directions given by the NGT. However, revised proposal was not received from CSIR-IITR.

4. In this regard, letters were sent to the Director, National Environmental Engineering Research Institute (NEERI), Prof. Paulraj Rajamani, School of Environmental Sciences, Jawaharlal University, New Delhi, and Prof. Chirashree Ghosh, Department of Environmental Sciences, Delhi University seeking expression of interest and financial requirement towards conducting the aforementioned study, along with the stipulated financial requirements.

5. It is informed that vide email dated 18.01.2024, Senior Scientist, CSIR-NEERI, submitted a Project Proposal for Conducting Risk- Based Life Cycle Assessment in a time period of 24 months, in terms of direction of the Hon'ble Tribunal. The total project cost is stated as ₹92 Lakhs + GST. The Project Proposal submitted by NEERI has been examined in the Ministry and the same has been approved by the Competent Authority. In this connection, a Contract agreement needs to be executed between NEERI and the Ministry. A copy of contract agreement has been sent to NEERI vide email dated 19.06.2024. A signed contract agreement from NEERI is awaited by the Ministry.

Dated at Chennai this the 1<sup>st</sup> day of August, 2024.

  
Me. Sarashwathy  
Counsel for the 1<sup>st</sup> Respondent

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**O. A. No. 66 of 2017 (SZ)**

Vallapureddy Gari Govardhan  
Reddy & Ors. ..Applicant(s)

**Vs**

Union of India  
and Ors. ...Respondent(s)

**MEMO**

*Me. Sarashwathy*

Me.Sarashwathy  
Counsel for the 1<sup>st</sup> Respondent